

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 107
(IB)-857(PB)/2020

IN THE MATTER OF:

Canara Bank

.... Applicant/petitioner

v.

M/s. Jindal India Thermal Power Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 11.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

For the Respondent

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: Mr Alok Dhir, Adv, Varsha Banerjee, Sushil Bhatt and
Mr. KK Gupta, Adv.

ORDER

At the request of the counsel for the corporate debtor list the matter on 11.12.2020.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

11.11.2020
Ritu Sharma